

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 234/MP/2017**

Subject : Petition under Section 79 of the Electricity Act, 2003 for direction to Rajasthan Rajya Vidyut Prasaran Nigam Ltd to make payment of outstanding amount to the petitioner on account of overdrawal of power from Chambal-Satpura Complex/Chambal project & payment of O&M/capital expenditure of the Chambal-Satpura Complex/Chambal project and scheduling of respective shares of both the States in Chambal project (Hydel Power Plants)

Petitioner : MPPMCL

Respondents : RRVPNL & 2 others

Date of hearing: **22.2.2018**

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present: Shri Aditya Singh, Advocate, MPPMCL  
Shri K.K. Agrawal, MPPMCL  
Shri Dilip Singh, MPPMCL  
Shri M.G. Ramachandran, Advocate, RRVPNL  
Ms. Ranjitha Ramachandran, Advocate, RRVPNL  
Ms. Poorva Saigal, Advocate, RRVPNL  
Ms. Anushree Bardhan, Advocate, RRVPNL

**Record of Proceedings**

During the hearing, the representative of the petitioner made detailed submissions in the matter and prayed that the relief may be granted as prayed for in the Petition.

2. The Commission, after hearing the representative of the petitioner admitted the Petition and directed to issue notice to the respondents.

3. The Commission directed the petitioner to serve the copy of the petition on the respondents by 1.3.2018 and the respondents to file their replies on or before 8.3.2018, with advance copy to the petitioner, who may file its rejoinder, if any, by 15.3.2018.

4. Matter shall be listed for hearing on **27.3.2018**. Pleadings in the matter shall be completed prior to the said date of hearing.

By order of the Commission

-Sd/-  
(T.Rout)  
Chief (Law)

